

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-345-2020**

Uday Gopalkrishna Tengse ... Petitioner  
Versus  
State of Goa & Ors. ... Respondents

Mr. S. N. Joshi and Ms. S. Joshi, Advocates for the Petitioner.  
Mr. D. Pangam, Advocate General with Mr. G. Shetye, Additional  
Government Advocate for Respondent Nos. 1, 2 and 5.  
Mr. D. Vernekar, Advocate for Respondent Nos. 3 and 4.

**Coram:- M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.**

**Date:- 9<sup>th</sup> December, 2020**

**P.C.**

Mr. Joshi, learned counsel for the Petitioner states that the Petitioner will be satisfied if the Mamlatdar of Canacona is directed to dispose of 133 Cr.P.C. proceedings in case No. D2/MAG/MAM/01/2020/690 expeditiously and in time bound manner.

2. Mr. Vernekar who appears for the contesting Respondents before the Mamlatdar submits that he can have no objection to the expedition of the proceedings before the Mamlatdar of Canacona

subject to rights of such Respondents to raise all permissible objections under the law.

3. The learned Advocate General points out that the parties are filing several applications in these proceedings and that is what causing the delay. In any case, he submits that the orders can always be made for expeditious disposal of the proceedings.

4. Accordingly, we direct the Mamlatdar of Canacona to dispose of the proceedings as expeditiously as possible and preferably within four months from the date the parties filing authenticated copy of this order before him. The proceedings are to be disposed of in any case within a period of six months from the date of production of authenticated copy of this order.

5. The learned counsel for the parties state that they will cooperate with the Mamlatdar of Canacona and will not seek any unnecessary adjournments in the matter. We clarify that all contentions/objections of all parties are expressly kept open but the Mamlatdar need not to be lenient to the parties or Advocates in the matter of grant of adjournments.

6. The parties to now appear before the Mamlatdar of Canacona on 16<sup>th</sup> December, 2020 at 10.30 a.m., which date and time

has already been notified to the parties by the Mamlatdar and file authenticated copy of this order. The Mamlatdar to act accordingly.

7. This petition is disposed of by issuing the aforesaid directions. There shall be no order as to costs.

8. All concerned to act on the basis of the authenticated copy of this order.

**SMT. M. S. JAWALKAR, J.**

**M. S. SONAK, J.**

at\*